

HIGH COURT FOR THE STATE OF TELANGANA

As directed, the following instructions are issued as to filing of cases during Sankranthi Vacation, 2022:

- 1. Matters in which the impugned Order(s) is/are passed on or after 24-12-2021 alone will be entertained during Sankranthi Vacation, 2022.**
- 2. No writ petitions and criminal petitions filed to quash FIRs/Charge sheets and relaxation of conditions of bail/modification petitions/petitions seeking extension of interim orders in pending matters will be entertained during Sankranthi Vacation, 2022.**
- 3. Regular Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.**
- 4. Writ Petition(s) relating to the service matters will not be entertained during Sankranthi Vacation, 2022.**
- 5. Writ Petition(s) relating to Stamps and Registration will not be entertained.**
- 6. No letter/petition for withdrawal of cases will be entertained.**
- 7. Pending matters will not be entertained during Sankranthi Vacation, 2022 unless there is a specific direction to post the matter during Sankranthi Vacation, 2022.**

Date: 07-01-2022.


VACATION OFFICER.